

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3006
ANSWERED ON:11.05.2006
PERMISSION TO RETIRED OFFICERS FOR COMMERCIAL EMPLOYMENT
Rijju Shri Kiren;Tripathi Shri Chandramani;Yadav Shri Baleshwar

Will the Minister of DEFENCE be pleased to state:

- (a) the number of retired officers of Armed Forces permitted for commercial employment during the last three years;
- (b) whether keeping in view the Naval War Room leakage case and alleged suspicious role of retired officers of Armed Forces, the Government is considering to review the rules granting permission to retired officials for commercial employment;
- (c) if so, the details thereof; and
- (d) the steps taken to ensure that secret information of the Armed Forces is not leaked?

Answer

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

- (a) During the last three years, 109 retired officers of Armed Forces were permitted to accept commercial employment.
- (b) & (c): The rules for granting permission to retired officials for commercial employment have appropriate checks so as to ensure that a retired officer does not take advantage of his erstwhile position in the Services for commercial gains. The rules are reviewed as and when considered necessary.
- (d) Detailed instructions exist regarding safety of classified information in the three Services. These instructions are reviewed and updated from time to time. In case of any violation of these instructions, stern disciplinary action is taken against the officers concerned.